

BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH BHOPAL

Original Application No.97/2022 (CZ)
IA No.48/2023

Kamal Tiwari

Versus

Union of India and Others

I N D E X

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Place

Dated: /8/2023

N.Bohra
Iskandh
Counsel for the Respondent No.22
(SHIV NARAYAN BOHRA/ ISKANDH SHARMA)
ADVOCATES

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**Reply on behalf of the
Respondent No.22 (SAJJAN
Polymers)**

MAY IT PLEASE THIS HON'BLE TRIBUNAL

Humble respondent No.22 submit reply
as under: -

1. That the humble respondent has been made party in the aforesaid OA in compliance of the Order dated 25.7.2023 whereby IA for impalement of violators as party has been allowed.
2. That the present OA has been filed inter-alia seeking relief to stoppage of non forest activities, illegal construction upon forest land, illegal



plotting, leveling of forest land and not to discharge untreated effluents and industrial waste in Khasra No.3 and 10 of Nahargarh Wildlife Sanctuary and Eco Sensitive Zone.

3. That application for impleading as party respondent appears to have been filed by the applicant without verifying the facts so far as the humble respondent is concerned.

The humble replying respondent No 22 is doing its business at plot no G-677(A) Industrial Area RIICO. Business of answering respondent is process of plastic recycling (PVC) from pels of wires and cables. These recycled PVC used in the manufacturing of wires and cables. There is no pollution of any kind in this whole process. Respondent unit does not discharge any effluents into the drainage system developed by the RIICO even though production



process of respondent does not release any pollution which are to be release or discharge, it is further state that the small amount of water is continuously reused and is not discharge anywhere. It is further important to mention here that due to this work of answering respondent, there is no danger of any kind of pollution to Narhargarh wild life Sanctuary. The answering respondent further made every possible effort not to violate any kind of act and notifications issued by the state Government and Government of India also. As far as water pollution is concerned, draining even a single drop of dirty water does not spoil from the business premises of answering respondent.

That lease regarding Industrial Plot No. G-677(A) issued by the RIICO on

Flow

04.04.2018 and thereafter the respondent set up the industry and commenced business. Respondent is registered as Ministry of Micro, Small and Medium Enterprises (MSME) on 26.11.2020. Photostat Copy of the Lease Deed, MSME Registration, GST Certificate issued by the Government of Rajasthan, Electricity Bill is filed and marked as **Annexure R-1 to R-4** respectively.

5. That There is no pollution of any kind in this whole process.
6. That unit of answering respondent is not discharging of untreated effluents in Nahargarh Wildlife Sanctuary. The unit of the humble respondent is located at a distant place from the Sanctuary.
7. That the contents of the OA as stated in Para No.1 to 21 are denied for want of knowledge being not related with

Handwritten signature/initials.

the answering respondent No ^{22.} except
Para No.3 thereof.

8. That so far as contents of Para No.3 is concerned, it is submitted that the Government of India has issued Gazette Notification on 8.3.2019 by which Eco Sensitive Zone of Nahargarh Wildlife Sanctuary got declared, which cannot be given effect retrospectively. The humble respondent No 22 is running his industry under requisite permission / license / consent of the State Government much prior to the said notification. No new industry has been established by the humble respondent nor expanded of existing industries nor permitted to it within the boundaries of Eco Sensitive Zone. The humble respondent is not discharging any untreated effluent from the unit. The applicant may be directed to submit strict proof to substantiate

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the allegation of discharging untreated effluent in the Sanctuary.


9. That the aforesaid submissions sufficiently controvert the averments made by the applicant for imploding the respondent as violator / party and as such it is in the interest of justice to consider the same as reply and accordingly dismiss the OA against the respondent.


It is, therefore, most humbly prayed that aforementioned reply may kindly be accepted and taken on record and answering respondent No 22 is not doing any non forest activities, and not to discharging untreated effluents and industrial waste in Wildlife Sanctuary and Eco Sensitive Zone and accordingly the OA may kindly be dismissed with costs.

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357

7


Yours' Humble Respondent
Through Counsel


{Shiv Narayan Bohra, Iskandh Sharma}

Advocates

Enrolment No. R/465/1994

Mobile No. 94140-74734 76658-37411

Email: advocatesnbohra1969@gmail.com

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CENTRAL ZONE BENCH BHOPAL
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AFFIDAVIT IN SUPPORT OF REPLY

I, Humraj Jain s/o Shri Pratap singh Bhansali aged 47 years, Prop. Of M/s Sajjan Polymers Plot G-677(A), VKIA, Jaipur do hereby take oath and state as under: -

1. That being authorized signatory of the respondent No.22 I am well conversant with the facts and circumstances of the case and am competent to swear this affidavit.
2. That annexed reply has been drafted by the counsel under my instructions which is true and correct to the best of my knowledge and belief based on office record and legal advice.

Hum
(Deponent)

VERIFICATION

I, the above-named Deponent do hereby verify that the aforesaid affidavit is true and correct to the best of my knowledge, belief and I have not suppressed any material therein, so help me GOD.

Hum
(Deponent)

*Deponent's
Signature
ATV*



26 AUG 2023

Amal 7
R. 50-
FORM "C"
No. _____

9



LEASE



120383

(SEE RULE 11 OF RIICO)

(79)

Industrial Area N.K.F.
Plot No. G-647 (A)

THIS LEASE AGREEMENT made at Jaipur on the 22nd day of April
in the year two thousand Eighteen between Rajasthan State Industrial Development &

Investment Corporation Limited, Jaipur, Incorporated under the Companies Act., having its Registered Office at Udyog Bhawan, Tilak Marg, Jaipur - 302005 (hereinafter called the Lessor which expression shall, unless the context does not so admit, includes its successors and assigns) of the ONE PART AND

Shri S/o
Age Years R/o
Proprietor of the firm M/s.
Handwritten notes: TC - 198,000.00, SM - 24750.00, ER - 300.00, Total - 223,050.00

OR

Shri Ravi Bajaj s/o Late Mohan Lal Age 53 Years
R/o 241 Aw.HO Colony Ambabari Jaipur

Shri Hemraj Jain s/o Pratap Singh Bansal Age 42 Years
R/o M-1/11 UPE Sector 6 Vidhyadhar Nagar Jaipur

Shri S/o Age Years
R/o
Shri RIICO S/o Age Years
ENDORSEMENT

Leased hold rights of this land/plot have been transferred to M/s. R.M INDUSTRIES Pursuant to the enclosed Sale Deed / the registered partnership firm M/s. R.M INDUSTRIES of this lease deed shall apply to the lessee. The enclosed sale deed / partnership deed dated

OR

M/s.
a Company registered under the Companies Act 1956/2013 and having its registered office at

OR

.....
a society registered under the Rajasthan Societies Registration Act and having its registered office at

OR

.....
a trust registered under Indian Trust Act / Rajasthan Public Trust Act and having its registered office at

Asst. Regional Manager
RIICO Ltd. JAIPUR (M)

For R.M. Industries
Rambhai
Partner

For R.M. Industries
Haw
Partner

(Hereinafter called the Lessee' which expression shall, unless the context does not so admit, include his heirs, executors, administrators, Legal representatives permitted assigns and successors of the OTHER PART.

WHEREAS the State of Rajasthan handed over the land to the Lessor for the purpose of setting up of Industrial Area and the said Lessor (Corporation) planned the land into plots for leasing out to entrepreneurs for erection/setting up/establishing industrial units.

AND WHEREAS the Lessor has agreed to demise and the Lessee has agreed to take on lease, the piece of land known as plot No. G-677 (A) on the terms and conditions hereinafter appearing for the purpose of setting up an industrial unit for manufacturing Steel Fabrication and / or any other industrial product that may be allowed to be manufactured by the Lessor in writing according to the factory byelaws designs and building plans approved by the municipal or other competent authorities.

AND WHEREAS the Lessor has handed over or shall be handing over possession of the demised premises to lessee on / or in due course of time.

NOW THIS LEASE AGREEMENT WITNESSETH AS FOLLOWS :

1. In consideration of the covenant and agreements herein contained and on payment by the Lessee of Rs. 300/- (Rupees three hundred only) towards the annual/one time economic rent (strike out which is not applicable) and the receipt where of the lessor hereby acknowledges, the lessor doth hereby demise to the Lessee the plot on land numbered as above in Industrial Area VLP Area

containing by measurement 50.00 sqm. be the same a little more or less, bounded,

- On the North by Plot No. G-677
- On the South by Plot No. G-676
- On the East by ROAD
- On the West by Plot No. G-684

and the said plots of land is more clearly shown in the attached site plan TO HOLD the said demised premises with their appurtenance unto the Lessee for the term of ninety nine years from the 27th Day of Sep Year 1983 except and always reserving to the Lessor :

- 1(a) A right to lay water mains, drains, sewers or electric wires under or over the demised premises, if deemed necessary by the Lessor or his successors and assigns, in developing the area.
- 1(b) Full right and title to all mines and minerals in and under the demised premises or any part thereof.
- 1(c) Yielding and paying thereof unto the lessor by 31st day of July in each year in advance the yearly rent. The Lessor i.e corporation reserves the right to revise the rate of economic rent every 5 years, provided, however, the enhancement in rent at each revision shall not exceed 25% of the rent payable for the period immediately preceding revision. The quantum of rent determined by the Lessor shall be final, conclusive and binding on the lessee and it shall not be questioned in any court of law or otherwise.

Dr. पंजीयक
जयपुर बस
Asst. Regional Manager
R.M. Ind. JAIPUR (N)

For R.M. Industries
(2) Rambhai
Partner

For R.M. Industries
How
Partner

Provided further that in case the Lessee creates charge in favour of the State Government or Industrial Finance Corporation of India Rajasthan Financial Corporation, IDBI, ICICI, LIC, IRBI, IDFC, SIDBI, Exim Bank, Co-operative Bank and other Public Financial Institutions as defined in the Public Financial Institution Act or Scheduled Banks or Reserve Lending Agencies (hereinafter described as financing body or bodies) for any development loan taken by him/it on the security of the premises hereby demised and the buildings and machineries built upon or affixed thereto, first charge of the Lessor shall rank second to the charge of the financing body or bodies provided financing body or bodies obtain prior permission from lessor for mortgaging the lease-deed and keep a specific clause in their mortgage deed that breach of any of the conditions of the these presents (Lease Agreement) shall be treated as breach of the conditions of their mortgage deed.

Provided, however, that the above provision shall not operate where land is allotted on instalment system or 100% development charges of plot are not paid by lessee and/or sheds are constructed and allotted on hire purchase basis by the lessor. In such cases, the lessee could create first charge in favour of financing body or bodies on land / or building as the case may be, with the condition that the balance development charges and / or cost of shed as the case may be, shall be remitted to the Lessor by the financing body or bodies in whose favour the charge has been created, if the allottee fails to make payment of the balance amount of development charges and/or cost of shed in time. In case, the allottee fails to make payment of the balance amount of cost of land and/or the cost of shed then the Lessor shall have right to resume possession of the land irrespective of first charge of the financing body or bodies on the plot.

Provided further that the collateral security of plots for loans for any purpose for himself or others would be allowed to be created only in favour of financing body bodies mentioned in proviso to clause 1 of this Lease Agreement subject to ensuring that the Lessee has cleared all the outstanding dues of the Lessor and there is a condition of collateral security in the sanction letter of the concerned financing body or bodies./

AND THE LESSEE DOTH HEREBY COVENANT WITH THE LESSOR IN THE MANNER FOLLOWING :

- 2(a) That the Lessee will bear, pay and discharge all rates, taxes, charges and assessment of every description which may, during the said term, be assessed, charged or imposed upon either the landlord or tenant or the occupier in respect of the demised premises or the building erected or to be erected thereupon.
- 2(aa) The Lessee shall pay the cost of the plot calculated at the rate decided by the Lessor for each Industrial Area. The lessor reserves the right to enhance the cost of land if the compensation payable under an award is enhanced by any competent court subsequently.
- 2(b) That the Lessee will bear, pay and discharge all service charges to defray recurring cost incurred on Industrial Areas, which may during the said term be assessed, charged, levied or imposed and revised by the Lessor.
- 2(c) That the Lessee will obey and submit to the rules of Municipal or other competent local authority now existing or thereafter to exist so far as they relate to the immovable property or affect health, safety, convenience of the other inhabitants of the place.

पू. पी. जी. य. क.
जयपुर दसम

Asst. Regional Manager
FICO Ltd., JAIPUR (N)

For R.M. Industries

Ranbata

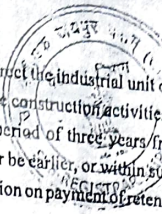
Partner

For R.M. Industries

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Partner

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- 2(d) That the Lessee will erect the industrial unit on the demised premises in accordance with the site plan and will complete construction activities within a period of two years and start commercial production within a period of three years from the date of these presents or from the date of possession, whichever be earlier, or within such extended period as may be allowed by the Lessor in writing at its discretion on payment of retention charges or otherwise.
- Provided that unutilised land of the allotted plot or plots shall revert to the lessor on expiry of the prescribed/extended period for starting production / expansion of the unit.
- 2(e) That the Lessee shall not use any space in the industrial area other than demised premises for dumping / placing any construction material / raw material required for construction of factory or manufacturing item or for any product / waste and shall take all measures for proper disposal of waste material.
- 2(ee) The Lessee shall become a member of the Association / Agency created for setting up and operating the Common Effluent Treatment Plant (CETP) and Solid Waste (hazardous and non-hazardous) Disposal System (SWDS). All the Capital & Revenue expenses relating to acquisition, operation and maintenance of CETP & SWDS shall be borne by all members of Association / Agency in the proportion decided by the Committees of the said Association / Agency.
- 2(f) That the Lessee shall take all measures, which are required for Pollution Control and shall, strictly adhere to the stipulations imposed by Rajasthan State Pollution Control Board and other statutory pollution laws of the State for the time being in force.
- 2(g) That the Lessee will provide and maintain in good repairs a properly constructed approach road or path across drain to the satisfaction of the Lessor / Local Municipal Authority leading from the public road to the demised premises.
- 2(h) That the Lessee will not carry on or permit to be carried on, on the demised premises any obnoxious trade or business whatsoever or use the same or permit the same to be used for any religious purpose or any purpose other than for the industrial purposes as aforesaid without the previous consent in writing of the Lessor and the Local Municipal Authority and subject to such terms and conditions as the Lessor/Local Municipal Authority may impose and will not do or suffer to be done, on the demised premises or any part thereof any act or thing which may be or grow to be a nuisance, damage, annoyance or inconvenience to the Lessor or Local Municipal Authority or the owner or occupiers of other premises in the neighbourhood.
- 2(i) The Lessee will not without the previous consent in writing of the Lessor, transfer, sub-lease, sublet, relinquish, mortgage sub-divide or assign his interest in the demised premises or the building standing thereon or both as a whole and every such transfer assignment, relinquishment, mortgage, sub-division, sub-leasing or subletting shall be subject to the condition that the transferee / assignee shall be bound, by all the covenants and conditions herein contained and be answerable to the Lessor in, all respect thereof.

Provided further that if at any time the financing body or bodies mentioned above decide (s) to take over, sell, lease or assign the mortgaged assets in the demised premises in exercise of any right vesting in it by virtue of deed or deeds executed in its favour by the Lessee at the time of taking the loan or loans or under any will for the time being in force, the sale, lease or assignment will be subject to the written consent of the Lessor.

For R.M. Industries For R.M. Industries

Ranvijay
Partner

Hans
Partner

उप पंजीयक
दसम
Asstt. Regional Manager
RICO Ltd., JAIPUR (N)

Provided further that the Lessee will as often as the said premises shall by assignment or by death or by operation of law or otherwise however become merged, inherited, transferred during the term of lease hereby granted within one calendar month from the date of such assignment, inheritance or transfer, names and description of the parties to every probate or a will, letters of administration, decree order, certificate or other document of affecting or evidencing such assignment, inheritance or transfer and document as aforesaid accompanying the said notice which shall remain for 7 days at the office of the Lessor AND it is hereby covenanted that failure to carry out this condition will without prejudice to the right of the Lessor to determine this Lease Agreement for breach of this covenant entail penalty of Rs. 1000/- to be paid by the Lessee. However, if the lessee's firm is dissolved and no 'successor' in interest is there or appointed within 60 days of its dissolution, the Lessor shall be entitled to determine this Agreement.

- 2(j) That Lessee will permit the members, officers, subordinates of the Lessor and their employed workmen and persons at all reasonable times of the day to enter into and upon the demised premises and the buildings erected thereupon in order to inspect the same.
- 2(k) That the Lessee will not make any excavation upon any part of the demised premises except for foundation of building and for leveling and dressing the area.
- 2(l) That the Lessee will not erect or permit to be erected on any part of the demised premises any stables, sheds or other structures of any description whatsoever for keeping house cattle, dogs, poultry or other animals except and in so far as may be allowed by the Lessor in writing.
- 2(m) That the Lessee will neither exercise his option of determining the lease nor hold the lessor responsible to make good the damage if by fire, tempest, flood or violence of any army or a mob or other irresistible force, any material part of the demised premises, if wholly or partly destroyed or rendered substantially or permanently unfit for building purpose.
- 2(n) That the Lessee shall apply for permission for any change in the product or production capacity or process of manufacturing to the lessor. However, lessee proposing to set up polluting industrial unit under red category or setting up effluent discharging unit shall be required to take written permission from the Lessor before initiating any change in their manufacturing product.
- 2(o) If during the term of the lease, the lessee or his workmen or servants :
- injure or destroy any part of building or other structure contiguous or adjacent to the plot of land hereby demised or
 - keep the foundation trenches or other pits on the demised land open or exposed to weather thereby causing any injury or damage to contiguous or adjacent buildings or
 - dig any pits near the foundation of any building thereby causing any injury or damage to such building,

the Lessee shall pay such damages thereof within three months as may be assessed by the Lessor whose decision as to the extent of injury or damage or the amount of damages payable therefor shall be final and binding on the Lessee.

- 2(p) That The Lessee shall also abide by the terms and conditions of the allotment. RICO Disposal of Land Rules, 1979 and amendments made therein from time to time. The letter of allotment shall form part and parcel of the Lease Agreement.

Asst. Regional Manager
RICO Ltd. JAFUR (M)

For R.M. Industries Partner
(5) *Rambh*

For R.M. Industries Partner
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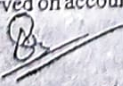
AND IT IS HEREBY FURTHER AGREED AND DECLARED BY AND BETWEEN THE PARTIES TO THESE PRESENTS AS FOLLOWS:

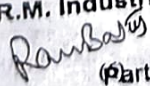
- 3 (a) Notwithstanding anything herein before contained if there shall have been in the opinion of the Lessor any breach by the Lessee or by the person claiming through or under him of any of the covenants or conditions herein before contained and on his part to be observed and performed and in particular without prejudice to the generality of the sub-clause, subject to exceptions or if any amount including interest due to the Lessor remaining unpaid for a period of 90 days after the same shall have been demanded by the Lessor or if the Lessee or the persons in whom the terms here by created/ vested is adjudged insolvent and if this Agreement is determined as herein before specified, it shall be lawful for, the Lessor without prejudice to any other right of action of the Lessor in respect of any breach of this Agreement to re-enter without taking recourse to a court of law upon the demised premises or any part thereof in name of whole and thereupon this demise shall absolutely CEASE and determine and the money paid by the Lessee by virtue of these presents shall stand forfeited to the Lessor without prejudice to rights of the Lessor to recover from the Lessee all money that may be payable by the lessee hereunder with interest thereon at..... Percent per annum and the Lessee shall not be entitled to any compensation whatsoever.


Provided always that the Lessee shall be at liberty to remove and appropriate to himself all buildings, erections and structures, if any made by him and all materials thereof form the demised premises after paying up all outstanding amount including interest up to date and all municipal and other taxes, rents and assessments then due and all damages and other dues accruing to the Lessor and to remove the materials from the demised premises within 3 months of the determination of the Lease and in case of failure on the Lessee's part to do so, the buildings and erections standing on the demised premises and all materials thereof shall vest in the Lessor and Lessee shall then have no right to claim for the refund of any money paid by him to the Lessor and upto that time or to claim any compensation for the structures and materials put up by him on the demised premise or breaches.

Provided further and always the right of re-entry and determination of the lease of the industry shall not be exercise if the financing body or bodies remedy the breach within a period of 90 (ninety) days from the date of notice issued or served by the Lessor no the financing body or bodies regarding said breach or breaches.

- 3 (b) All legal proceedings for breach of the aforesaid conditions shall be lodged in courts situated at Jaipur and not elsewhere.
- 3 (c) Any loss suffered by the lessor on a fresh grant of the demised premises for breach of aforesaid conditions on the part of the Lessee or any person claiming through or under him shall be recoverable from the Lessee.
- 3 (d) Any notice or communication required to be served hereunder shall be deemed to have been sufficiently served on the Lessee if, served by Registered Acknowledgement, speed post and signed by an Officer of the Lessor and the services shall be deemed to have been made at the time of which the registered letter would in the ordinary course be delivered even though returned unserved on account of the refusal by the Lessee or otherwise howsoever.


Asst. Regional Manager
FIMCO Ltd., JAIPUR (IN)

For R.M. Industries

Partner

For R.M. Industries

Partner

उपरोक्त
जायपुर

(e) The security deposit made with the application for allotment shall be refunded to the Lessee after the unit goes into commercial production on an application made by him.

(f) The security deposit shall stand-forfeited whenever there is a breach of any condition contained in the lease agreement.

(g) All powers exercised by the Lessor under this Lease-Agreement may be exercised by the Managing Director, Rajasthan State Industrial Development & Investment Corporation Limited or such other person (s) authorised in this behalf.

Provided that the expression Managing Director shall include the person who is entrusted by the Lessor with the functions similar to those of the Managing Director.

(h) Every dispute, difference or questions touching or arising out or in respect of this Agreement or the subject matter thereof shall be referred to the sole arbitration of the Collector of the district wherein the leased plot is situated or any person appointed by him, the decision of such arbitrator shall be final and binding on the parties.

(i) The stamp and registration charges on this agreement shall be borne by the Lessee.

IN WITNESS HEREOF THE parties hereto have set their hands this day.....^{20d}.....
of the Month of.....April.....in the year.....2018.....


For and on behalf of Assistant Manager
Rajasthan State Industrial Development
and Investment Corporation Limited

Signature of Witness :-

For and on behalf of Lessee :
M/s.....R.M. Industries.....
(Proprietor / Partner / Director / Trustee)

Name.....

For R.M. Industries Name..... For R.M. Industries

(in capital letters)

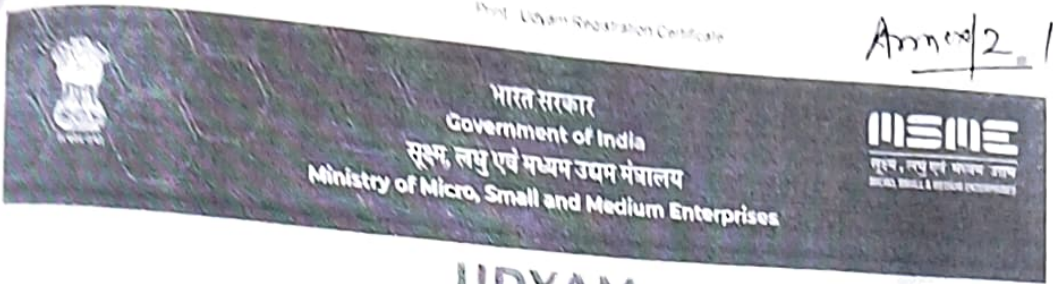
Ranbati
(in capital letters)
Partner

Jaw
Partner

Address :

Address :

Dr. पंजीयक
जयपुर दसम्



UDYAM REGISTRATION CERTIFICATE



TYPE OF ENTERPRISE

MICRO

MANUFACTURING

UDYAM REGISTRATION NUMBER

UDYAM-RJ-17-0028558

NAME OF ENTERPRISE

SAJAN POLYMERS

SOCIAL CATEGORY OF ENTREPRENEUR

General

NAME OF UNITS

SNo.	Udyog Aadhaar Memorandum	Units Name		
1	KJ17A012588	SAJAN POLYMERS		
Place/Block No.	G-677A	Name of Premises/ Building	ROAD NO 9F-2	
Village/Town	VNI AREA	Block	VNI AREA	
Road/Street Lane	VNI AREA	City	JAIPUR	
State	RAJASTHAN	District	JAIPUR, Pin 302013	
Mobile	982911298	Email	HAMBRAJAIN@GMAIL.COM	

OFFICIAL ADDRESS OF ENTERPRISE

DATE OF INCORPORATION/
REGISTRATION OF ENTERPRISE

19/12/2017

DATE OF COMMENCEMENT OF
PRODUCTION BUSINESS

19/12/2017

NATIONAL INDUSTRY
CLASSIFICATION CODE(S)

SNo.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity
1	22	2220 - Manufacture of rubber and plastic products	22209 - Manufacture of other plastic products n.e.c	Manufacturing

DATE OF UDYAM REGISTRATION

26/11/2020

Disclaimer: This is computer generated statement, no signature required
Printed from <https://udyamregistration.gov.in>

For any assistance, you may contact:

1. DIC JAIPUR CITY
2. MSME-DI JAIPUR

**BE A
CHAMPION**
with the
Ministry of
MSME

367


 Annex 3 17
 (Amended)

Government of India
 Form GST REG-06
 [See Rule 10(1)]

Registration Certificate

Registration Number : 08ABZPJ4530C2ZJ

1.	Legal Name	HAMRAJ JAIN		
2.	Trade Name, if any	SAJJAN POLYMERS		
3.	Constitution of Business	Proprietorship		
4.	Address of Principal Place of Business	G-677A, ROAD NO 9, F-2, VKI AREA, Jaipur, Rajasthan, 302013		
5.	Date of Liability			
6.	Date of Validity	From	19/12/2017	To NA
7.	Type of Registration	Regular		
8.	Particulars of Approving Authority			
<i>Signature</i>				
Name				
Designation				
Office				
Date of issue of Certificate		25 05 2018		
Note: The registration certificate is required to be prominently displayed at all places of Business Office(s) in the State				

This is a system generated digitally signed Registration Certificate issued based on the deemed approval of application on

18



Details of Additional Place of Business(s)

GSTIN

08ABZPJ4530C2ZJ

Legal Name

HAMRAJ JAIN

Trade Name, if any

SAJJAN POLYMERS

Total Number of Additional Places of Business(s) in the State

0

19



GSTIN 08ABZPI4530C2ZJ
Legal Name HAMRAJ JAIN
Trade Name, if any SAJJAN POLYMERS

Details of Proprietor



Name HAMRAJ JAIN
Designation Status PROPRIETOR
Resident of State Rajasthan

Amr

JAIPUR VIDYUT VITRAN NIGAM LIMITED
(BILL FOR LARGE INDUSTRIAL/SCHEDULE LT/HT-5 TARIFF CONSUMER)

Regd Office
Vidyut Bhawan
Janpath
Jyoti Nagar, Jaipur -

JVVNL PAN: AABCJ6373K
GSTIN: 08AABCJ6373K1Z7
HSN CODE: 2716

Payment of this bill should be made at collection center of AEN_G-I_VKIA
AEN Mob. No.:2333565
Phone :2333565

Available Security Deposit against (Amount in Rs.)	
1. Elec. Consumption	127524
2. Meter Security	8000
3. CT/PT Security	20000

K. No.	210471006969	Acc No.	93940001	Consumer Status	R	Bill No.:	072313344	GSTIN	null
Billing Month	202307	Tariff Code	8011	Area code	R	Ind. code	25	M. Class Accuracy	
Reading Date	202307	Bill Issue Date	03-07-2023	Due Date Of Payment	13-07-2023	Bill Duracation	1	Consumer's Name & Address	
Voltage Of Supply		Motoring On HT/LT	Sactioned Load(HP/KW)	CPP Capacity (KVA)	Contract Demand(KVA)	75% Of Contract	Consumer Mob No	PAN No	
HT		300	0	120	90	9829011295	AAQFR6424D		PROPRIETOR Ms R M Industries ram bajaj G-677A ROAD NO 9F2 VKI EXT. JAIPUR G-677A ROAD NO 9F2 VKI EXT

ED EXEMPTION DETAILS								ROOFTOP SOLAR DETAILS			
Rate of Exemption	Exemption upto	Base Unit	Progressive Unit	Capacity	Meter	MF	Generation				
0		0	32582	0	0	0	0				

(A) METER READING & CONSUMPTION :								Consumer E-Mail :		Billing cycle:	
Meter No.	Nature Of Meter	Present Reading	Last Reading	Difference (3-4)=5	Multiplication Factor = 6	Consumption (5 x 6)=7	Gross Consumption Including transformer.	hamrajjan@gmail.com			
418414 1	KVA	29.76	0	29.76	3	89.28	89.28				
418414 2	KVAH	346162.3	341383.6	4778.7	3	14336.1	14336.1				
418414 3	KWH	323706.2	319302.1	4404.1	3	13212.3	13212.30				
Billing Demand	Av. P.F.	Test/Open access Units	Net KWH Cons. To Bill at LIP rate	Sundry Units Dr/Cr	KWH Cons. For MIS Purpose	Off Peak Consumption (00:00 to 06:00)	Base Month/New Consumption				
90	0.922	0	13212.3	0	13212.3	91.56	12323				

(B) CHARGES & SURCHARGES							
Energy Charges (1)	Fixed Charges (2)	(3) Total (1+2) Rs.	Excess Demand Surcharge	Power Factor Surcharge	Difference of Capping Energy Charges	CTPT Rent	Transformerunt/Deferred Fixed charges/roboate
95469.79	24300	120749.79	0		0	900	0
Peak Hours Consumption (9 to 10:00)	TOD Surcharge	DETAIL OF FUEL SURCHARGE		INCENTIVES & REBATES			
312.93	171.33	Rate	Amount	PF Incentive	Load Factor Robato	TOD Rebate	Incremental/New Rebate
		0.07	1959.16	0	0	-50.13	-755.56
Unpaid FNB	L.P.S on Old Arrears	LPS on Current Dues	L.P.S. on FNB	CURRENT ND	CURRENT ED	CURRENT WCC	CURRENT UC
0	0	0	0	122974.59	5284.92	13212.3	0
CURRENT TCS	Total Current	ARREAR ND	ARREAR ED	ARREAR WCC	ARREAR UC	ARREAR TCS	ARREAR TOTAL
0	129580.74	0	0	0	0	0	0
NET ND	NET ED	NET W.C.C.	NET UC	NET TCS	Net Payable Amount		
117025.59	5284.92	13212.3	0	0	123632		

One Lac Twenty Three Thousand Six Hundred and Thirty Two Rupees Only				Misc. Dubs(+)/(-)						
Previous Bill Amount	130460.77	Solar ED Amt.	0	Code	DFBCR	N.D. Rs.	E.D. Rs.	W.C.C. Rs.	Urban Cues Rs.	TCS
Previous Bill Due	14-06-23			51	0	66.10	0	0	0	
Amount Paid	130460			56	0	66.1	0	0	0	
Date of Payment	13-06-23									
Date of Connection	21-07-16									
Bank Details for payment through RTGS/NEFT	Beneficiary JVVNL IFSC Code: YEBB00MBSH00 Account No: JVVNL1210471006969									

(E & OE) For instructions and Code list etc. please see overleaf. Ledger Keeper: AAO II: AAO (RHS) / Sr. AAO (CA HQIA) / Person's Signature

Notice: if the amount of this bill is not paid in 16 days from the due date mentioned for payment, the connection is liable to be disconnected under section 56 'A' of the Electricity Act, 2003 without any further information / notice

2/

BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH BHOPAL

Original Application No.97/2022 (CZ)
IA No.48/2023
Kamal Tiwari

Versus

Union of India and Others

AFFIDAVIT IN SUPPORT OF THE DOCUMENTS

I, Humraj Jain s/o Shri Pratap Singh Bhansali aged 47 years, Prop. Of M/s Sajjan Polymers Plot G-677(A), VKIA, Jaipur do hereby take oath and state as under: -

1. That being authorized signatory of the respondent No.22 I am well conversant with the facts and circumstances of the case and am competent to swear this affidavit.
2. That annexed documents Annexure R1 to R4 is true and correct Photostat copy of the original / office copy.

Humraj
(Deponent)

VERIFICATION

I, the above-named Deponent do hereby verify that the aforesaid affidavit is true and correct to the best of my knowledge, belief and I have not suppressed any material therein, so help me GOD.

Humraj
(Deponent)

*Identified by
S. S. S. S.
Adv.*



26 AUG 2023

VAKALATNAMA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, CENTRAL
ZONE, BENCH, BHOPAL

Original Application No. 97/2022 (CZ)
IA No. 48/2023

Kamal Tiwari
Versus


Union of India & Others

Know all men by these presents that I/we the undersigned Smt. HANRAJ JAIN
Son of Shri Shri Pratap Singh Bainsagar, Resident of Prop. M/s. SATTAN POLYMERS
PLOT (1-677CM), VIKTARA, JAIPUR

in the above case do hereby make, constitute and appoint **Mr. Shiv Narayan Bohra, Iskandh, Advocates**, my/our true and lawful attorneys, for my/our name, and on my/our behalf to appear plead and act in the said case, and more particularly to draw, make, present, withdraw, amend represent and verify petition, plaints or written statements and to make, present applications or petition in the court, to present, withdraw and receive documents and any money from the court or form the opposite party either in execution of the decree or otherwise, and on receipt of payment thereof to sign and deliver for me/us proper receipts and discharges for the same, to compromise or to refer the case to arbitration, to seek execution of the decree or any orders in the case, to draw, make present, withdraw, amend and represent any memorandum of appeal or cross objections in any appeal arising or to seek reviews or revision of any judgments, decree or order in the case, to appear, conduct and plead in all such writ/appeals/revisions and reviews, and to do all other lawful acts and things as effectually as I/we could do the same whether being personally present or otherwise, my/our said counsel is/are also hereby authorized and empowered to instruct, engage or appoint any other any other counsel or counsels to appear, plead and act with or for him/them in his/their absence or otherwise as my/our said counsel my think proper to do so, all acts of such counsel or counsels shall be equally and similarly and binding on me/us as if done be my/our said counsel and as if done by me/us personally. I/we hereby agree that if any part of the said counsel's fee remains unpaid before the first hearing of the case or if any hearing of the case be fixed on tour or at any other place except the usual court premises, then my/our said counsel will not be bound to appear before the court. The counsel's fee now settled and agreed to is in respect of this court and for the pending proceeding only. Any fresh action hereafter taken will entitle the counsel to fresh fees I/we also agree that if the case be dismissed in default or it be proceeded ex-party under any circumstances whatsoever the said counsel shall not be held responsible for the same and all whatsoever my/our said counsel shall do in connection with the said case, I/we do hereby agree to ratify and confirm any costs awarded in the case at any time in my/our favour shall from part of the counsel's claim and shall be payable to him/them in addition to his/their fees in the case.

IN WITNESS WHEREOF I/we have hereto set my /our hand(s)
at JAIPUR the 26.8.2023 day of _____ and delivered to the
said counsel(s)

COUNSEL(S)


Shiv Narayan Bohra, Advocate
Enr. No. R/465/1994
Mob. 9414074734
E-mail: advocatesnbohra1969@gmail.com

CLIENT (s)

1. 

2. _____

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Shiv Narayan Bohra <advocatesbohra1969@gmail.com>

**Copy Of Reply in The Case Of Kamal Tiwari vs Union Of India and Others in OA :
97/2022**

1 message

Shiv Narayan Bohra <advocatesbohra1969@gmail.com>
To: NGT/ Adv Krishan Sharma <advocatekrishna@gmail.com>

Sat, Aug 26, 2023 at 6:00 PM

Dear sir,
Please find attached copy of the reply on behalf of respondent number:22 (Sajjan Polymers)

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**Thanks & Regards,
S.N.Bohra
(Advocate Rajasthan High Court, Jaipur)
Mob. No: - 9414074734**

 **Reply of OA 97 2022 fpr Respondent no. 22 Sajjan Polymers.pdf**
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